

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:-9114 - JK (LD) of 2026
DATED:- 24 - 07 - 2026

Sanction is hereby accorded to the appointment of Officer's of Agriculture Production & Farmers Welfare Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 24.07. 2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (ACS), Agriculture Production Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9114- JK(LD) of 2026 dated 24.07.2026.

S.No	Title of Case	OIC
1	TA No.2207/2021 in SWP No.270/2018 titled Dr. Mohammad Ashraf Sofi Vs UT of J&K & Others	Ms. Nusrat Shah, Under Secretary, Agriculture Production Department
2	TA No. 7470/2021 Dr. Y.P Sawhney Vs State of J&K & Ors.	Dr. Adris Ahmed Malik Deputy Director (AH)
3	TA No. 2066/2020 titled Nisar Ahmed Vs State of J&K and Ors	Dr. Ashfaq Ahmed Kalem, Chief Animal Husbandry Officer, Kishtwar



